

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 825
TO BE ANSWERED ON 23.07.2018**

ESI COVERAGE

825. SHRI SANKAR PRASAD DATTA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of contributing insured persons under Employees' State Insurance (ESI) in the country, State/UT-wise;**
- (b) the estimated number of workers and establishments entitled to be covered under ESI, but not actually covered along with the reasons therefor, State/UT-wise; and**
- (c) the steps taken/being taken by the Government for covering all entitled workers and establishments under ESI?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The total number of contributing Insured Persons (IPs) under ESI as on 31.03.2017 is 2,93,21,060. A statement showing the details of State/UT-wise IPs under ESI is at Annexure.

(b): The onus of coverage under ESI Scheme, as per section 2A of ESI Act, 1948 and Regulation 10B of ESI General Regulations, 1950 is on the factories and establishments for whom contactless online platform exists at website www.esic.nic.in. No data of workers and establishments entitled to be covered but not actually covered by ESIC are available. However, as and when it comes to the notice of ESIC either during survey or is reported to it, the coverable factories, establishments and their employees are immediately covered.

Contd..2/-

(c): The following steps have been taken by the ESI Corporation for covering all entitled workers and establishments under ESI :-

1. ESI Scheme has been fully extended to 346 complete districts where the scheme was already partially available at different centres. Apart from that, the scheme has also been extended to 95 District Headquarters of the non-implemented districts.

2. The wage ceiling has been enhanced from Rs. 15000/- to Rs. 21000/- per month with effect from 01 / 01 / 2017 for coverage of an employee under sub-clause (b) of clause (9) of section 2 of the ESI Act, 1948.

3. Scheme to Promote Registration of Employers/Employees (SPREE) was launched to give one time opportunity to the employer to cover left/uncovered employees for the period from 20/12/2016 to 30/06/2017.

4. Special Survey Drive for coverage of factories and establishments not covered under the ESI Act was conducted from 01/ 04 / 2018 to 30 / 06 / 2018. Permission was granted to survey 40,427 number of units on the basis of recommendations received from various regions.

As a result, 102013 number of units and 1,30,78,766 number of employees were covered under the ESI Act during the period from 20/12/ 2016 to 30/06/2017.

Further, as and when any complaint regarding non-coverage or under coverage is received, the unit is immediately marked for survey/ inspection as per laid down procedure for further necessary action in the matter.

ANNEXURE**STATEMENT REFERRED TO IN REPLY TO PART (a) OF LOK SABHA
UN-STARRED QUESTION NO. 825 FOR 23.07.2018 BY SHRI SANKAR
PRASAD DATTA REGARDING ESIC COVERAGE.****Position as on 31.3.2017**

S.No.	State/UT	No. of contributing Insured Persons
1	Andhra Pradesh	951360
2	Telangana	1522130
3	Assam, Meghalaya, Nagaland and Tripura	190560
4	Sikkim	15350
5	Bihar	188780
6	Chandigarh	217860
7	Chhattisgarh	389150
8	Delhi	1795730
9	Goa	262650
10	Gujarat	1348640
11	Haryana	2702130
12	Himachal Pradesh	255660
13	Jammu & Kashmir	233520
14	Jharkhand	295030
15	Karnataka	3009120
16	Kerala	868900
17	Madhya Pradesh	718720
18	Maharashtra	4025710
19	Odisha	510880
20	Puducherry	105460
21	Punjab	1026800
22	Rajasthan	1155080
23	Tamil Nadu	3604120
24	Uttar Pradesh	1727520
25	Uttarakhand	527880
26	West Bengal	1672320
	All India	29321060
